

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/352(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27<sup>TH</sup> JUNE 2024**

IN THE MATTER OF	STATE BANK OF INDIA VS MAHESH KUMAR AGARWAL
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Mr. Deepanjan Dutta Roy, Adv. ] For State Bank of India  
Ms. Sanjana Sha, Adv.

Mr. Mainak Bose, Adv. ] For the Personal Guarantor  
Mr. Neeraj Kr. Pandey, Adv.  
Mr. S. M. Akhta, Adv.

Ms. Urmila Chakraborty, Adv. ] For Resolution Professional

Mr. D Chakraborty ] Resolution Professional  
Ms. Shereya Basu, Adv.

**ORDER**

1. Ld. Counsels for the parties present.
2. Ld. Counsel appearing on behalf of the Personal Guarantor brings to our notice that by allotment of shares to State Bank of India which according to him is for a sum of Rs. 151 crores that was payable to the State Bank of India to discharge of his debts.
3. Since it is brought before us for the first time, we permit the same to be brought on record by way of a Supplementary Affidavit to be filed within seven days.
4. The Financial Creditor will deal with the same within seven days.
5. Thereafter post this matter on **08.08.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**